

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA**

LIBRARY

OA. 350/1073/2016

Date of order: 05.12.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Anadi Bhushan Biswas, son of late Kalipada Biswas, aged about 51 years, working for gain as a Chief Office Supervisor/CPO's Office, Chittaranjan Locomotive Works, Chittaranjan, residing at Quarter No. 7B, Street No.1A, Post Chittaranjan, District-Burdwan, West Bengal, Pin- 713331.

.....Applicant.

-versus-

1. Union of India, service through the General Manager, Chittaranjan Locomotive Works (CLW) Dist-Burdwan, Pin- 713331.
2. General Manager, Chittaranjan Locomotive Works (CLW), Dist- Burdwan, Pin- 713331.
3. Chief Personnel Officer, Chittaranjan Locomotive Works (CLW), Chittaranjan, Dist- Burdwan, Pin- 713331.
4. Senior Personnel Officer/Administration, Chittaranjan Locomotive Works (CLW), Chittaranjan, Dist- Burdwan, Pin- 713331.

.....Respondents.

For the Applicant	: Mr. S. K. Dutta, Counsel Mr. B. Chatterjee, Counsel
For the Respondents	: Mr. K. Sarkar, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

Heard both.

2. This application has been filed to seek the following reliefs:

"8(a) To quash and set aside the impugned order dated 19.05.2016 passed by the Chief Personnel Officer for General Manager, Chittaranjan Locomotive Works, Chittaranjan.

(b) An order directing the respondent authorities to supply the answer scripts of your applicant as well as other respective employees whose names are appearing in the Memorandum dated 11.02.2016.

(c) An order directing the respondent authority to reevaluate the answer scripts of your applicant as per the Railway Board's Circular being RBE No. 67 of 2014 and to amend the remarks column of the Memo dated 12.01.2016 in respect of your applicant accordingly.

(d) An order directing the respondent authority to produce/cause production of all relevant records pertaining to the instant matter.

(e) And to pass any other order or orders, direction or directions as your Lordships may deem fit and proper."



3. At hearing, Ld. Counsel for applicant submitted that he would be satisfied if the answer scripts are provided to his client, and in support of his right to get the copies of the answer script he would cite the decision of this Tribunal in OA. 1419/2015, rendered on 08.09.2015, where under similar circumstances, the respondents were directed to supply the copies of the answer scripts to the applicant.

4. Ld. Counsel for respondents submits that selection process has been closed long back and no fruitful purpose would be served by supplying the copies of the answer scripts to the applicant.

5. We don't find any difficulty on the part of the respondents to provide the answer script to the applicant. Therefore, we direct the respondents to supply the copies of the answer scripts to the applicant within a period of 4 weeks from the date of receipt of the copy of this order. Applicant upon receipt of the same may prefer representation to the competent authority seeking amelioration of his grievance.

6. This OA is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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